

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

20. C.P. (IB)/300(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Gopal Srinivas Mahuli
 Vs
 Tungbhadra Sugar Works Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. J D'souja for the Operational Creditor present through physical mode. Ld. Counsel for the Corporate Debtor present through physical mode (the appearance not marked in the attendance sheet).
2. As a last chance. The Corporate Debtor is directed to file reply within one-week after duly serving a copy to the other side. Failing which, the right to file reply will be forfeited on the next date of hearing.
3. Post this matter on **06.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)